

**GOVERNMENT OF INDIA  
SCIENCE AND TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:861

ANSWERED ON:24.02.2006

INTELLECTUAL PROPERTY AND TECHNOLOGY MANAGEMENT SYSTEM

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**Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:**

:

(a) whether the Government has approved a scheme for improving the intellectual property and technology management system in the Council of Science and Industrial Research during the current Five Year Plan;

(b) if so, the details in this regard; and

(c) the steps taken by the Government to improve the surveillance mechanisms for prevention of infringement of the intellectual property rights of scientists working in CSIR laboratories?

**Answer**

MINISTER OF SCIENCE & TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (KAPIL SIBAL)

(a)&(b) : Yes Sir. The objective of the Intellectual Property and Technology Management Scheme seeks to capture, secure, enhance and realize the value from the Intellectual Property (IP) of CSIR. The salient features of the Scheme are as follows :

(i) Create a formidable IP portfolio holding of Indian and foreign patents;

(ii) Framing techno-legal-commercial patent application as per the requirements of the different countries, prosecuting to secure IP rights, safeguarding and maintaining the property;

(iii) Formation, valuation & valorization of Patent & IP portfolios; and

(iv) Maintain constant vigil and surveillance to check for infringement, unauthorized use, validation and violations and to take causative action for its enforcement.

(c) CSIR has a two- tier surveillance system for initiating action against infringement of its IP rights. Its constituent laboratories regularly examine the details of patent application accepted and notified by the Patent Office of various countries in their official publication. Any infringements of patent rights granted to CSIR are then dealt with by Intellectual Property Technology Management Division(IPMD) of CSIR, who initiates proceedings for opposition/ infringement cases at appropriate forums for its redressal . At the same time, IPMD also keeps a watch on the patents that may infringe upon CSIR's IP rights and take necessary action to protect the same. CSIR also has access to commercial software such as M-Cam Doors from USA, which identifies such infringement speedily.